

Central Administrative Tribunal
Principal Bench

O.A. No. 975 of 1996

New Delhi, dated this the 1st February, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

Shri Ram Kewal Pathak,
S.I. No. D-1411,
S/o Shri R.N. Pathak,
Flat No. B-145
Gali No. 2, Majlis Park,
Azadpur,
Delhi-11033. Applicant

(By Advocate: Shri R.K. Sharma)

Versus

1. Commissioner of Police, Delhi
Delhi Police Headquarters,
MSO Building, I.P. Estate,
New Delhi.
2. Dy. Commissioner of Police,
(Headquarters I), Delhi,
M.S.O. Building, I.P. Estate,
New Delhi-110002. Respondents

(By Advocate: Shri Rajinder Pandita)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

2. After applicant's counsel made submissions for some time, he prayed for permission to withdraw the O.A. with liberty granted to applicant that upon conclusion of the criminal proceedings pending against him vide RC No. 54/A/92/DLI u/s 120B IPC read with Section 7 P.C. Act, 1988, if any cause of action occurred, it would be open to him to agitate the same in accordance with law, if so advised.

(2)

3. Giving liberty to applicant as prayed for
the O.A. stands disposed of. No costs.

Lakshmi
(Mrs. Lakshmi Swaminathan)
Member (J)

Adige
(S.R. Adige)
Vice Chairman (A)

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